## THE PUNJAB SPECIAL TRIBUNAL (CHANGE OF COMPOSITION) ACT, 1950

PUNJAB ACT No. X OF 1950

[Received the assent of His Excellency the Governor on the 14th April, 1950, and first published in the Punjab Government Gazette (Extraordinary) of April, 15, 1950.] An Act to provide for a change in the composition of the East Punjab Special Tribunal.

It is hereby enacted as follows:-

- 1. (1) This Act may be called the Punjab Special Short title and commencement. Tribunal (Change of Composition) Act, 1950.
  - (2) It shall come into force at once.
  - 2. In this Act,—

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Definitions.

- (a) "principal Ordinance" means the Criminal Law Amendment Ordinance, 1943 (Ordinance No. XXIX of 1943) as modified by the East Punjab Special Tribunal (Continuance) Act, 1948 (East Punjab Act No. XXIX of 1948):
- (b) "the Tribunal" means the Tribunal known as the Punjab Special Tribunal by virtue of paragraph (1) of Article 3 of the Indian Independence (Special Tribunals) Order, 1947.
- 3. (1) As from the 1st of December, 1949, the princi-Charge of composipal Ordinance shall apply in relation to the Tribunal and to tion of Tribunal. the cases not disposed of by it before that date subject to the modification that for section 4 thereof the following section shall be substituted, namely:—
  - The Punjab Special Tribunal shall consist of one member to be appointed by the Compsition of State Government, who shall be a Special Tribunal person qualified under paragraph (2) of Article 217 of the Constitution of India, for appointment as a judge of a High Court."

<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons, see Punjeb Government Gazette (Extraordinary), 1950, pages 135-136; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, Volume I, 1950, pages (18) 49—(18) 58.

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(2) Notwithstanding the change in the composition of the Tribunal effected by sub-section (1), it shall not be necessary for the Tribunal to recommence any proceedings or to recall and re-hear any witness who has given evidence before such change and it shall be lawful for the Tribunal to act on the evidence already recorded by or produced before it.

Repeal of East Pun-

The East Punjab Special Tribunal (Change of jab Ordinance No. Composition) Ordinance, 1950, is hereby repealed but notwithstanding such repeal anything done or any action taken in exercise of any powers conferred by or under the said Ordinance shall be deemed to have been done or taken in exercise of powers conferred by or under this Act